

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4041
ANSWERED ON:20.04.2005
ENCROACHMENT OF SURPLUS LAND
Oram Shri Jual

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there are instances of the encroachment of surplus land under the major ports in the country;
- (b) if so, the port-wise details thereof; and
- (c) the steps taken by the Government to evict the land encroached by the people?

Answer

MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU)

(a) and (b) The major ports of Mumbai, Tuticorin, Chennai, Paradip and Kandla have reported instances of encroachments on vacant land. In Mumbai Port Trust about 14,365 hutments in 25 pockets admeasuring 7.46 hectares comprising of 4 pockets of censused slum having 4960 hutments on 2.79 hectares and 21 pockets having 9405 hutments on 4.67 hectares of land have been identified under encroachment. The areas under censused slum are also earmarked for slum development in the city's development plan. In Tuticorin Port about 200 fishermen are staying on the encroached land. An area measuring 2.43 acres of land situated at Tirusoolam village under the control of Chennai Port has been encroached upon. A total number of 7566 households have encroached the land of Paradip Port Trust. In Kandla Port Trust the encroachment are in the form of hutments both temporary/permanent in nature.

(c) The Port Trusts initiate steps for removal of the encroachment from time to time with the help of State Government. Inspections are carried out by Port Trust Authorities and on detection of encroachment the matter is taken up with the Police Authorities. Steps are also initiated under the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971 to evict the unauthorized occupants by following due process of law.